

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

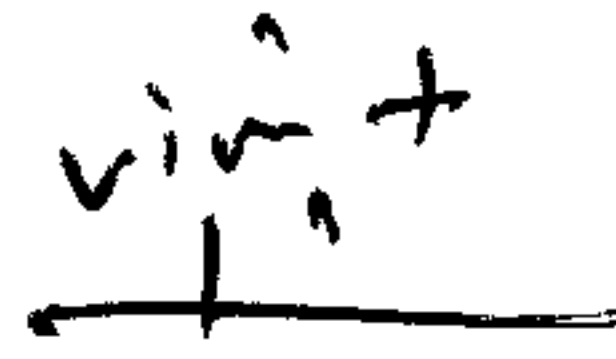
C.P. No. 45/241-242/NCLT/AHM/2019

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 31.05.2019**

Name of the Company: Meenaben Khuman & Anr.  
V/s.  
MK Handicrafts Pvt. Ltd. & Anr.

Section of the Companies Act: Sections 241-242 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	VINIT NAGAR	PCS	PETITIONER	
2.				

**ORDER**


The petitioner is represented through learned PCS.

The instant petition is filed under section 241-242 of the Companies Act, 2013.

The Proof of service is filed.

The petitioner as well as the Registry is directed to issue a fresh notice upon the respondent.

List the matter on 12.06.2019

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**  
Dated this the 31st day of May, 2019

  
**HARIHAR PRAKASH CHATURVEDI**  
**MEMBER JUDICIAL**